

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 233
143/252/ND/2020**

IN THE MATTER OF:

Income Tax Officer Ward-19(3), New Delhi

...APPELLANT

Vs.

**ROC, Delhi and Ors (M/s. Pandey Builders &
Properties Pvt. Ltd.)**

...RESPONDENT

Section

Under Section 252

**Order delivered on 08.12.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Appellant

:

For the ROC

:Ms. Sweety Kumar, AROC

For the Income Tax Department

:

ORDER

No one is present on behalf of the Income Tax Department. AROC is present and submitted that they have no objection for allowing the appeal filed by the Income Tax Department and she says that this submission is made in terms of the Circular No. F.No.03/73/2017/CL-II dated 04.01.2018. She also submitted that as the filing of reply will take considerable time, the oral submission made by them be taken on record and to proceed with in the matter. Let the matter be posted to 12.01.2021.

-sd-

**(V.K. Subburaj)
Member (T)**

-sd-

**(P.S.N. Prasad)
Member (J)**

(Anjula)